

(c) Does not arise.

#### CITIZENSHIP IN CEYLON

\*224. PROF G. RANGA : Will the PRIME MINISTER be pleased to state :

(a) the salient points of the new Citizenship legislation affecting Indians passed by the Ceylonese Legislature ;

(b) whether there are any other countries which have passed similar legislation discriminating between different sections of immigrants resident in those countries;

(c) whether Government have examined this legislation in the perspective of the United Nations Charter ; and

(d) whether Government propose to consult the Hague Court as to its tenability ?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA) : (a) The chief point concerning the new legislation is that the wife and each minor child of an applicant for citizenship, should have uninterrupted residence in Ceylon from the 1st January 1939 or the first anniversary of the marriage or birth as the case may be, whichever is later, subject only to certain exemptions in the case of persons who were away from Ceylon between December 1941 and the end of 1945 owing to war conditions. I had made a statement in the House of the People last month on this very subject. As already explained, the legislation in question is not in conformity with the discussions held between the Prime Ministers of India and the late Prime Minister of Ceylon during 1947-48 and affects hundreds of thousands of citizens of Ceylon.

(b) So far as we know no citizenship legislation discriminating between different section of immigrants has been passed either in Ceylon or in any other countries.

(c) and (d). No ; Government do not consider this necessary. Efforts

through diplomatic channels have continuously been made. Normally this is The method adopted in any dealing between two Governments.

#### INDIA'S CONTRIBUTION TO INTERNATIONAL ORGANISATIONS

\*229. SHRI SARDAR SINGH: Will the PRIME MINISTER be pleased to state :

(a) what contributions were made by India to International Organisations in 1952 ; and

(b) what is the nature of such contributions ?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA) : (a) and (b). A statement is laid on the Table of the House. [See Appendix III, Annexure No. 61.]

#### CLOSURE OF TEA GARDENS IN WEST BENGAL

♦230. SHRI S. N. MAZUMDAR : Will the Minister for COMMERCE AND INDUSTRY be pleased to refer to the reply given to my starred question No. 32 asked on the 23rd July 1952 and state if the following information has been collected :

(a) what is the number of tea gardens that have been closed down in West Bengal ; and

(b) what is the total number of labourers and other employees thus rendered unemployed ?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : (a) According to information so far received two tea gardens have already closed down in West Bengal, while four more are reported to have issued notices of closure by the end of last month. It has also been reported that three gardens of Terai intend closing down.

(b) The total number is not known.

**BABAR ROAD COLONY**

\*23i. SHRI C. G. MISRA : Will the Minister for WORKS, HOUSING AND SUPPLY kindly refer to his reply to my starred question No. 47 in the Council on the 28th July 1952 and state the progress made in the matter of allowing trie residents of the Babar Road Colony in New Delhi to raise a second storey on their present single-storeyed houses ?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH) : The New Delhi Municipal Committee have since decided to relax their Buildings Bye Laws to provide that the permissible pressure on the earth per square foe should be determined at site after testing the soil. It is proposed to carry on four tests, before allowing a second storey to be erected on Babar Road houses. Two tests have already been carried out and the remaining two are expected to be completed by the end of December 1952.

The question of recovery of additional pYemium and/or ground rent is still under consideration.

**RISE IN THE PRICE OF COFFEE**

♦232. SHRI RAJAGOPAL NAIDU : Will the Minister for COMMERCE AND INDUSTRY be pleased to state :

(a) whether Government are aware of the abnormal increase in prices of coffee which is causing considerable difficulty to the consumers;

(h) what are the reasons for such increase m prices and what steps Government have taken to check the rise in prices ;

(c) what is the estimated coffee consumption in tons per year in India ;

(J) what is the estimated coffee crop for 1951-52 ;

(e) what is the quantity reserved for export during 1951-52 ;

(/) who is the Director of Research 01 Coffee; and

(g) if there is no such Director at present since when the office has remained vacant ?

THE MINISTER FOR COMMERCE \ (SHRI D. P. KARMARKAR) : (a) Prices j of coffee were on the increase from May . to September 1952. During October j and November, they have, however, J; come down by about Rs. 50 per cwt.

(b) Reasons for the increase in prices are growing internal consumption and keen competition among the merchants. With a view to bring down the prices, the Indian Coffee Board have revived in the major consuming centres of South India " Local auctions " for the benefit of the small retailers, hotels, roasters and canteens. In addition, larger quantities \* of coffee are being released in the internal market. Government have also cancelled the export quota of 2,000 tons of coffee originally allotted from the 1952-53 crop.

(c) About 18,500 tons during recent years.

(d) 21,000 tons.

(e) 2,200 tons.

(/) Shri K. M. Thomas. (g)

Does not arise.

**MANUFACTURE OF WOODSCREWS**

\*233. SHRI P. SUNDARAYYA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state :

(a) whether it is a fact that Messrs. Guest Keen, Williams Ltd. have been given licence by Government to start a factory for the manufacture of wood-screws in India;

(b) if so, what are the authorised; subscribed and paid up capitals of the company ;

(c) the place where the factory would be located ;

~"(d) the rames of the directors of the company ;